

CENTRAL ELECTRICITY REGULATORY COMMISSION

(Legal Division)

Weekly Hearing Schedule for the month of July, 2014 (21.7.2014 to 25.7.2014)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
22.7.2014 Tuesday At 10:30 A.M.	1.	54/MP/2014	RIL	Petition under Section 17(3) of the Electricity Act for amalgamation/merger of Petitioner No. 2 (WRTM) and Petitioner No 3. (WRTG) with Petitioner No. 1 (Reliance Infra). <i>(On admission)</i>
	2.	70/MP/2014	NEEPCO	Petition under Regulation 3 of CERC (Conduct of Business) (Amendment) Regulations, 2013 and Regulation 54 of CERC (Terms and Conditions of tariff) Regulations, 2014. <i>(On admission)</i>
	3.	129/MP/2014	NTECL	Petition under Regulation 8 of CERC (Grant of Connectivity, Long-term Access and Medium term Open Access on Inter-State transmission and related matters) (Second Amendment) Regulations, 2012 and CERC Deviation Settlement Mechanism and related matters regulation 2014.
	4.	157/MP/2013	THDCIL	Revision of Declared Capacity for a day (in MW) for the generating stations of the Petitioner-THDC India Limited.
	5.	6/MP/2014	CSPDCL	Petition for cancellation of Transmission Licence dated 9.5.2011 granted by the Commission to M/s Jindal Power Limited Tamnar-PGCIL, Raipur transmission line and 400/220/33 kV Jindal Power Limited Tamnar-Switchyard.
	6.	19/MP/2013	PGCIL	Revocation of licence and for vesting of the project in CTU.
	7.	20/MP/2013	PGCIL	Revocation of licence and for vesting of the project in CTU.
	8.	MP/91/2014 with I.A. No. 20/2014	SIMA	Petition under Section 79 of the Electricity Act, 2003 read with Clause 5.2 of the Operating code under the Indian Electricity Grid code and Regulations 12 and 13 of the CERC (Unscheduled Interchange Charges and related matters) Regulations, 2009; Regulations 7(i) & (2), 12, 13 of the CERC (Deviation Settlement Mechanism and related matters) Regulations, 2014 and Regulations 111, 114 and 115 of the CERC (Conduct of Business) Regulations, 1999.
	9.	111/MP/2014 with I.A. No. 34/2014	HEGCPL	Petition under Section 79 and 94 of the Electricity Act, 2003 read with Regulation 24 of the Central Electricity Regulatory Commission (Conduct of Business) regulations, 1999 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Medium-term Open Access in Inter-state Transmission and related matters) Regulations, 2009. <i>(On maintainability)</i>
22.7.2014 Tuesday At 2.30 P.M.	1.	92/MP/2014 with I.A. No. 36/2014	KSEB	Petition in the matter of arbitrary denial of Medium Term Open Access violating the provisions of the regulations.
24.7.2014 Thursday At 10:30 A.M.	1.	16/RP/2014	NTPC	Review of the Order dated 15.05.2014 passed by the Hon'ble Commission in Petition No 188/GT/2013 revising the tariff of Singrauli Super thermal Power Station (2000 MW) for the Period from 01.04.2009 to 31.03.2014. <i>(On admission)</i>
	2.	18/RP/2014	NTPC	Petition for review of the Order dated 13.05.2014 passed by Hon'ble Commission in Petition NO 135/GT/2013 in the matter of revision of tariff of Kahalgaon Super Thermal Power Station Stage-1 (840 MW for the period 01.04.2009 to 31.03.2014. <i>(On admission)</i>

3.	19/RP/2014	NTPC	Review of the Order dated 15.05.2014 passed by Hon'ble Commission in Petition NO 148/GT/2013 in respect of revision of tariff of Vindhychal Super Thermal Power Station Stage-III (1000 MW) for the period from 01.04.2009 to 31.03.2014 after truing up exercise. <i>(On admission)</i>
4.	20/RP/2014	NTPC	Review of the Order dated 15.05.2014 passed by Honourable Commission in petition NO 139/GT/2013 revisinng the tariff of Anta gas Power Station (419.33 MW) for the Period from 01.04.2009 to 31.03.2014. <i>(On admission)</i>
5.	114/MP/2014	PGCIL	Petition to Remove Difficulty to adjudicate the difference or dispute arisen with regard to the compensation, as detailed in the petition and seeking direction from this Hon'ble Commission relating to construction of 400/220KV Yelahanka substation under System Strengthening in SR-XII and construction of Madhugiri-Yelahanka 400KV D/C (quad) line under System Strengthening in Southern Region-XIII. <i>(On admission)</i>
6.	92/MP/2014 With I.A. No. 36/2014	KSEB	Petition in the matter of arbitrary denial of Medium Term Open Access violating the provisions of the regulations.
7.	67/TL/2014	RAPPTCL	Application for Grant of Transmission License to RAPP Transmission Company limited.
8.	81/MP/2013	GMRKEL	Compensation due to Change in Law impacting revenues and costs during the Operating Period.
9.	8/MP/2014 with I.A. No. 6/2014	EMCO	Evolving a mechanism for grant of an appropriate adjustment/compensation to offset financial/commercial impact of change in law during Construction and Operating period. <i>(On maintainability)</i>
10.	131/MP/2014	NLC	Seeking Commissions Permission to maintain status-quo for injection of infirm power under UI mechanism till declaration of COD of Unit I or 31.03.2015 which is earlier
11.	2/MP/2014	NLC	Claim of Kerala State Electricity Board regarding quantum of adjustment for Income Tax pursuant to the Order dated 20.09.2012 passed in Petition No 15 of 2010 by the Hon'ble Commission and Order dated 03.07.2013 in Appeal No 250 of 2012 passed by the Hon'ble Appellate Tribunal for Electricity.
12.	79/RC/2014	EEPDC	Regulatory Compliance Application for up-gradation of inter-state trading license in electricity from Category III to, Category II proviso to Regulation No. 7 (b) of Central Electricity Regulatory Commission (procedure, terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 and as amended from time to time.
13.	317/MP/2013	NPPL	Petition for the relinquishment of the long term open access under the Bulk Power transmission Agreement dated 07.06.2010 and return of bank guarantee.
14.	10/MP/2014	SSL	Direction to the respondent to refund the Back-up supply Charges collected from the petitioner, during the course of grant of Inter State open access to the Petitioner, by contravening and violating CERC (Open access in Inter-State transmission) Regulations, 2008.

Sd/
(T. D. PANT)
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23.7.2014